

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

30(278) UTPE/2007

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

B.R.Nair **...Applicant/Complainant**

Vs.
Popular Hundai & Anr. **...Respondent**

Appearances : None for the parties

Oral Order
4th February 2010

None appears for the complainant. We have perused the replies of R – 1 and 2. On perusal thereof we find that the alleged delay in delivery of the car was due to the fact that the full amount which was required to be paid has not been paid and in fact a day after the payment was made, the car was delivered.

Without having any merit, this petition is dismissed.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

30(292)UTPE/2007

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

Akhil Delhi Pan Vikreta Association ...Applicant/Complainant

Vs.

Kuber Khaini (P) Ltd.

...Respondent

Appearances : Shri Suresh Kumar, Representative of the
Complainant

None for respondent

Oral Order

4th February 2010

The amended complaint has not been filed as was undertaken to be filed by the complainant. The representative of the complainant prays for time.

List on 22nd April 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 07/2006

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

Kauni Travels (I) Pvt. Ltd. ...Applicant/Complainant

Vs.

Shree Raj Travels & Tours ...Respondent

**Appearances : Shri Abhishek Kumar, Advocate for the
applicant/complainant**

**Shri S.K.Sharma with Shri C.M.Sharma,
Advocates for the respondent**

Oral Order

4th February 2010

Heard learned counsel for the parties. It has been stated by the learned counsel for the respondent that advertisement in question has been discontinued and in their affidavit filed, it has been stated that the same shall not be published in future. The Undertaking is acceptable to the complainant and, therefore, he does not want to pursue the case further. In the circumstances, the matter is closed and the Notice of Enquiry is discharged.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

Contempt No. 02/2007
CA 463/1999

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

Sh. Amit Bhatnagar **...Applicant/Complainant**
Vs.
M/s Ghaziabad Development Authority **...Respondent**

Appearances : None for the applicant

Shri Devesh Kumar Proxy for Ms. Reena Singh,
Advocates for the respondent

Oral Order
4th February 2010

None appears for the applicant. We have perused the reply filed by the respondent to the Contempt Application. In our considered view, no contempt is made out. The petition is dismissed.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

Contempt No. 01/2008
UTPE 259/1998

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

Tilak Raj Khanna **...Applicant/Complainant**

Vs.

Ghaziabad Development Authority **...Respondent**

Appearances : None for the applicant

Shri Devesh Kumar Proxy for Ms. Reena Singh,
Advocates for the respondent

Oral Order
4th February 2010

None appears for the complainant. We have perused the reply filed under Contempt Petition. In our considered view, no case of contempt is made out.

The petition is dismissed.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 362/99

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

Ashwani Khemka **...Applicant/Complainant**

Vs.

General Motor (I) Ltd.

...Respondent

Appearances : Shri Nishant Kumar, Advocate for the
applicant/complainant

Shri C.M.Sharma, Advocates for R-2
None for R-1 & 3

Oral Order

4th February 2010

Respondent Nos. 1 & 3 have not filed the affidavit of evidence.

The learned counsel for R-2 states that his witness is ready for cross-examination.

The matter is listed on 22nd April 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 119/2000

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

A.B.N.A. ...Applicant/Complainant

Vs.

**U.P.State Industrial Development
Corporation Ltd. ...Respondent**

**Appearances : Shri Anurup Banerjee, Advocate for
Complainant No. 3**

**Shri Rajesh Raina, Advocates for the
respondent**

Oral Order

4th February 2010

Prayer is made for adjournment by Complainant No. 3 who appears in person. He prays for an adjournment on the ground that he is unwell.

List this matter on 21st April 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 417/1999

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

Masu International ...Applicant/Complainant

Vs.

H.B.Estate Developers Ltd. ...Respondent

Appearances : Shri , Advocate for the applicant/complainant

**Shri Gautam K.Lala, Advocates for the
respondent**

Oral Order

4th February 2010

List this matter on 22nd April 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 205/1998
CA 71/2007

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

Rakesh Vaid

...Applicant/Complainant

Vs.

M/s Bank of America & Anr.

...Respondent

Appearances : None for the parties

Oral Order

4th February 2010

None appears for the parties. The UTPE is of the year 1998. The matter was passed over. Since the parties were not represented when the matter was called, the petitions i.e. UTPE 205/1998 and CA 71/2007 are dismissed for non prosecution.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 206/1998

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

Radhika Kapoor

...Applicant/Complainant

Vs.

DLF Universal Ltd.

...Respondent

Appearances : Shri Rakesh Tikku, Advocate for the
applicant/complainant

Shri Ravinder Narain with Shri Rajan Narain and
Shri S.Deb, Ms. Rajeshwari Shukla and
R.K.Debey, Advocates for the respondent

Oral Order

4th February 2010

It is stated by the learned counsel for the respondent that the matter in similar issue is covered by the decision of the Monopolies and Restrictive Trade Practices Commission (in short "The Commission) dated 19th January 2009 in RTPE No. 36/1999. Learned counsel for the complainant further states that SLP is pending before the Supreme Court against this judgement. The matter is adjourned sine die. As soon as the decision of the Hon'ble Supreme Court in the aforesaid matter is available, the parties will inform the registry and this case can be listed for judgement.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 224/1998

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

Leela Bhatti

...Applicant/Complainant

Vs.

Ghaziabad Development Authority

...Respondent

Appearances : Shri V.S.Pandey, Advocate for the
applicant/complainant

Shri Devesh Kumar Proxy for Ms. Reena Singh,
Advocates for the respondent

Oral Order

4th February 2010

It is stated by the learned counsel for the applicant that there is no scope for any settlement. Learned counsel for the respondent states that written arguments shall be filed within two weeks.

List on 22nd April 2010 for final arguments.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

Later Shri P.K.Ganguly, Advocate for the respondent appeared and noted the contents of the order.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

